

(b) whether, in view of the fact that konni is one of the most important centres of the plantation industry in Kerala and also because of the current drive to promote exports of plantation produce, Government propose to make telephone connections available at Konni in the near future?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) No.

(b) It is expected to open a P.C.O. within the current financial year. The opening of the exchange will be considered after the P.C.O. is opened and if there is adequate demand for telephone connections.

Telephone Connections in Bairagnia

1101. Shrimati Ramdulari Sinha: Will the Minister of Transport and Communications be pleased to state:

(a) how many applications for installing telephonic connections are pending in Bairagnia, Muzaffarpur district in Bihar and why;

(b) by what time telephonic connections are likely to be provided; and

(c) what are the conditions for any P.C.O. to qualify itself for being converted into an exchange?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) 24 applications are pending, including 13 applications received on 13-8-62.

(b) It is technically feasible to provide eleven additional extensions. These will be provided on the payments asked for being made and completion of other formalities.

(c) Generally, when the number of extensions exceeds 20, provided a long trunk line is not involved. Each case has to be separately examined for remunerativeness.

Cooperative Laws

1102. Shrimati Ramdulari Sinha: Will the Minister of Community Development, Panchayati Raj and Co-operation be pleased to state:

(a) which of the States have made amendments in the cooperative laws so far in pursuance of the resolution of the National Development Council;

(b) what are the salient features of the changes so far made in the co-operative laws of different States;

(c) how far such changes conform to the spirit of the resolution of the National Development Council;

(d) which State has not so far acted according to the resolution of National Development Council; and

(e) what steps are being taken for the implementation of the resolution?

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Syam Dhar Misra): (a) Maharashtra, Madhya Pradesh, Madras, Punjab, Gujarat, and Jammu & Kashmir.

(b) The salient features of the changes are indicated in the statement laid on the Table of the House. [See Appendix II, annexure No. 9.]

(c) The changes in the new Co-operative Acts indicated in annexure I, conform to the spirit of the Resolution of the National Development Council. However, some of these Acts also contain some provisions which are contrary to the spirit of the National Development Council Resolution. These provisions are listed in the statement laid on the Table of the House. [See Appendix II, annexure No. 10].

(d) The States of Andhra Pradesh, Uttar Pradesh, Bihar, Assam and Orissa have prepared draft bills on cooperation and they are under various stages of finalisation. West Bengal, Rajasthan and Kerala are preparing their draft bills. The Mysore Government had passed their Cooperative Act just